

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.135/AT/2024

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the cumulative capacity of 18 MW Ground Mounted Solar Photo Voltaic (PV) Project connected to BBMB inter-state transmission system and selected through competitive bidding process in terms of Standard Bidding Guidelines dated 3.8.2017 and amendments/clarifications thereof.
- Petitioner : Bhakra Beas Management Board (BBMB)
- Respondents : SJVN Green Energy Limited (SGEL) and Ors.
- Date of Hearing : **5.6.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, BBMB
Ms. Poorva Saigal, Advocate, BBMB
Shri Divyanshu Sharma, Advocate, BBMB
Shri Aditya Grover, Advocate, PEDAs
Shri Arjun Grover, Advocate, PEDAs
Ms. Nisha Rani, Advocate, PEDAs
Ms. Manisha, Advocate, PEDAs

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the cumulative capacity of 18 MW ground-mounted Solar PV Power Projects connected with the BBMB's inter-State transmission system and selected through the competitive bidding process in terms of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects dated 3.8.2017 read with subsequent amendments/clarifications thereof. Learned senior counsel further submitted that although the tariff quoted by the selected bidder, SGEL was Rs. 2.66/kWh, the said tariff was further negotiated, and consequently, the levelized tariff of Rs. 2.63/kWh was agreed between the parties for the cumulative capacity of above 18 MW of ground-mounted Solar PV Power Projects. Learned senior counsel added that since a single bid was received despite the three attempts/rounds of the bidding, the Letter of Intent as awarded and the PPA entered into between the parties is subject to the approval of this Commission as prayed for by the Petitioner. Learned senior counsel also added that the Petitioner proceeded with the opening of the financial bid of a single bidder (SGEL) in order to ensure that the quoted tariff was, in fact, aligned with the market forces.

2. Considering the submissions made by the learned senior counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)